half of Shri Charanjit Chanana, I beg to lay on the Table :--

I. A copy each (in Eaglish and Hindi) of the following papers, under sub-section (i) of section 619 A of the Companies Act, 1956 :--

(i) Annual Report and Accounts of the Andrew Yule and Company Limited, Calcutta, for the year ended 31st December. 1979, together with the Auditors Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company. [Placed in Library. See No. LT— 1488/80 for (i) and (ii)]

II. A copy in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification G.S.R. No. 834, dated the 9th August, 1930 publishing the Petroleum (Amendment) Rules, 1980 under sub-section (4) of section 29 of the Petroleum Act, 1934. [Placed in Library. See No. LT— 1487 '80]

III. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development) Notification S.O. No. 862 (E) dated the 27th October, 1980, under sub-section (4) of section 30 of the Industries (Development and Regula-tion) Act, 1951. [Placed in L brary. See No. LT—1486/80]

IV. A copy (in English and Hindi) of the Ministry of Industry (Department of Industrial Development), Notification S.O. No. 897 (E) dated the 17th November, 1980, Publishing the Household Electrical Appliances (Quality Control) Amendment order 1980 under sub-section (6) of section 3 of the Essential Commodities Act, 1955 [Placed in Library. See No. LT— 1536/80]

## 1. Notifications of the Delhi Administration.

2. Notifications of the Ministry of Home Affairs (Department of Personnel and Adminis trative Reforms. THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA) : Sir, I beg to lay on the Table :---

I. A copy each (in English and and Hindi) of the following Notifications of the Delhi Administration, under sub-section 2 of section 148 of the Delhi Police Act, 1978 :--

(i) No. F. 10/16/80-Home (P)/ Estt., dated the 31st July, 1 930.

(ii) No.F. 10/35/73-Home (P)/ Estt., dated the 31st July, 1980.

(iii) No. F. 5 (134)/78-Home (P)/Estt., da e ' the 14th August, 1980.

(iv) No. 2615 Spl. Cell. PHQ., dated the 8th September, 1980 publishing the Delhi Prohibition of Burning or Discharging Fire-arms in Public Places Regulations, 1980.

(v) No. F. 3/184/80-Home (P) Estt. dated the 11th September, 1980.

(vi) No. 3583/Spl. Cell., dated the 14th November, 1980, Publishing the Delhi prohibition of Being Armed Regulations, 1080. [Placed Library. Sce No. LT-1537/C9 for (1) and (1V) above]

II. A copy each (in English and Hindi) of the following Notifications of the Ministry of Home Affairs (Department of personnel and Administrative Reforms), under subsection (2) of section 3 of the All India Services Act, 1951 :--

(i) G.S.R. No. 674 (E), dated the 1st December, 1930 publishing the Indian Administrative Service (Fixation of Cadre Strength) Seventeenth Amendment Regulation 1980.

(ii) G.S.R. No. 675 (E) dated the 1st December, 1980 publishing the IAS (pay) Fourtcenth Amendment Rules, 1980. [Placed in Library. See No.LT-1583 80 for (1) and (ii) above]

## Notification of the Ministry of Finance (Department of Revenue

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAISINGH SISODIA). Sir, I beg to lay on the Table, under